(2024) 09 KL CK 0091

In the High Court Of Kerala

Case No : Writ Petition (C) No. 25418 Of 2024

M/s Sneha Regency (Paray Village County) APPELLANT

Vs

Joint Commissioner (Appeals) RESPONDENT

Date of Decision : 26-09-2024

Acts Referred:

Kerala General Sales Tax Act, 1963 — Section 39

Citation : (2024) 09 KL CK 0091

Hon'ble Judges : Murali Purushothaman, J

Bench : Single Bench

Advocate : Saiby Jose Kidangoor, Pramitha Augustine, Nazrin Banu, Irine Mathew, Adrisya S., Arun Ajay Shankar

Final Decision : Disposed Of

Judgement

Murali Purushothaman, J

1. The petitioner has filed this writ petition challenging Ext.P6 order passed by the 1st respondent.

2. A statement has been filed on behalf of the 2nd respondent stating that the petitioner has an alternative remedy by way of an appeal under Section 39 of the Kerala General Sales Tax Act, 1963 (for short, ‘the Act’) against Ext.P6.

3. The learned counsel for the petitioner submits that the petitioner will prefer an appeal along with stay petition invoking the provisions under Section 39 of the Act within a period of one month.

4. In case the petitioner prefers such an appeal along with stay petition within a period of one month from today, the same shall be entertained by the appellate authority and orders on stay petition shall be passed expeditiously and in accordance with law. Till such time, the stay petition is considered and orders passed, there will be a stay of all further proceedings pursuant to Ext.P6.

The writ petition is disposed of with the above direction.